

Hindi) of the Nagaland Eviction of persons in Unauthorised Occupation of Public Land (Amendment) Act, 1976, enacted by the President, under sub-section (3) of section 3 of the Nagaland State Legislature (Delegation of Powers) Act, 1975. [Placed in Library. See No. LT-10878/76]

**I. Annual Report (1974-75) and Accounts of the Hindustan Housing Factory Limited, New Delhi and Related papers.**

**II. Annual Report (1974-75) and Accounts of the National Buildings Construction Corporation Limited, New Delhi and Related papers.**

**III. Annual Report (1974-75) and Accounts of the Housing and Urban Development Corporation New Delhi and related papers.**

SHRI H. K. L. BHAGAT : Sir, I also beg to lay on the Table a copy each in English and Hindi of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:

(I)(a) Twenty-second Annual Report and Accounts of the Hindustan Housing Factory Limited, New Delhi, for the year 1974-75, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the company.

[Placed in Library. See No. LT-10932/76]

(II)(a) Fifteenth Annual Report and Accounts of the National Buildings Construction Corporation Limited, New Delhi, for the year 1974-75, together with the Auditors' Report on The Accounts and comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Corporation.

[Placed in Library. See No. LT-10930/76]

(III)(a) Fifth Annual Report and Accounts of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1974-75, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Corporation

[Placed in Library. See No. LT-10931/76]

**Amendments to the Tamil Nadu Municipal Services Rules, 1970 and related papers**

SHRI H.K.L. BHAGAT : Sir, I also beg to lay on the Table.

(i) A copy of the Government of Tamil Nadu Notification G. O. Ms. No. 1747, Rural Development and Local Administration, Dated the 12th November, 1975, publishing amendments to the Tamil Nadu Municipal Service Rules, 1970, under sub-section (2) of section-77 A of the Tamil Nadu District Municipalities Act 1920, read with sub-clause (iv) of clause (c) of the Proclamation dated the 31st January, 1976, issued by the President in relation to the State of Tamil Nadu.

(ii) An Explanatory Memorandum (in English and Hindi) giving reasons for not laying simultaneously the Hindi version of the Notification mentioned at (i) above. [Placed in Library. See No. LT-10905/76 for (i) and (ii)]

#### **"Annual Plan—1976-77"**

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI SANKAR GHOSE) : Sir, I beg to lay on the Table a copy (in English and Hindi) of the document entitled "Annual Plan-1976-77." [Placed in Library. See No. LT-10916/76]

**I. Annual report (1971-72) of the Indian Council of Agricultural Research, New Delhi**

**II. Annual Report (1973-74) of the Indian Council of Agricultural Research, New Delhi and related paper**

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI SHAH NAWAZ KHAN) : Sir, I beg to lay on the Table :

I. A Copy of the Corrigendum to the English version of the Annual Report of the Indian Council of Agricultural Research, New Delhi, for the year 1971-72. [Placed in Library. See No. LT-10858/76].